

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-310(ND)/2017

**IN THE MATTER OF:**

Siddhi interiors Pvt. Ltd. ....Petitioner

v.

Hi Tech City Developers Pvt. Ltd. ....Respondent

**SECTION :** UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Mr. Ritesh Agrawal & Mr. Sohel Rishabh, Advocates

For the Respondent(s) : Mr. Alok Aggarwal & Ms. Rati Tandon, Advocates

**ORDER**

Notice of the application.

Mr. Alok Aggarwal accepts notice.

A copy of complete set of paper book shall be handed over to the learned counsel for the respondent during the course of the day. Reply, if any, be filed within 10 days with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within 3 days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 21.09.2017.



(CHIEF JUSTICE M.M. KUMAR)



(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

05.09.2017  
Vineet